

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

IB/1005/ND/2019

IN THE MATTER OF:

M/s. Om Trans Logistics Ltd.

...PETITIONER

Vs.

M/s. JMD Global Forwarders INC Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 24.10.2019

Coram:01

**JUSTICE (RETD.) Rajesh Dayal Khare, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

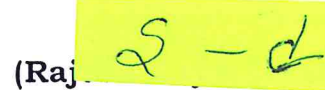
**For the Petitioner/Op.-Creditor : Ms. Mahe Zehra, Advocate
For the Respondent/ Corporate-debtor :**

ORDER

Learned counsel for the petitioner is present. None for the respondents. Learned counsel for the petitioner contends that an impression was given by the respondent that the matter will be settled but they are not coming forward for the settlement till date. Put up on 15.11.2019. Respondents will be proceeded ex parte if the respondent is not present on the next date of hearing.



Member (T)



**(Raj)
Member (J)**